

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 291 of 1997.

( UNLISTED )

Date of Order: 17-3-97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

M.GOVINDA RAO & ANR.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.B.C.Sinha, counsel.

For the respondents: NONE.

Heard on: 17.3.97.

Ordered on: 17.3.97.

O R D E R

A.K.Chatterjee, V.C.

This has been filed as an unlisted motion to-day by Mr.B.C.Sinha, 1d.counsel, appearing for the petitioner. None has entered appearance for the respondents.

Hearing the 1d.counsel for the petitioner and on perusal of the Application and annexures, we consider it expedious to dispose it off at the admission stage with a direction upon the General Manager, South~~xxx~~ Eastern Railway, being respondent no.2 herein to treat this Application as a representation for the reliefs claimed therein and to decide whether regularisation of the Quarter in question can be made, on relaxation of relevant rules, in favour of the petitioner no.2 herein. We further direct that the petitioner no.1 herein, shall not be evicted from the quarter in question till the representation as above, is disposed off.

Order passed this day shall be communicated forthwith to all the respondents and a copy of this Application and annexures thereof be served immediately upon all the respondents.

Plain Copy, duly attested, be given to the 1d.counsel for the petitioner.

Mukherjee  
(M. S. Mukherjee)

A. K. Chatterjee  
(A. K. Chatterjee)  
Vice-Chairman.